

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**E.P. No. 1 of 2012 in**  
**Appeal No. 21 of 2006**

**Dated : 7<sup>th</sup> August, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd.** ... Appellant(s)  
**Versus**  
**Gujarat Urja Vikas Nigam Ltd. & Ors.** ....Respondent(s)

**Counsel for the Appellant (s) : Mr. Suparna Srivastava with**  
**Mr. A. Bhatnagar (Rep.)**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan**  
**for GUVNL**  
**Mr. Abhishek Mitra for R.2**  
**Ms. R. Mekhala for Mr. G. Umapathy**  
**For R.4**

**E.P. No. 2 of 2012 in**  
**Appeal No.21 of 2006**

**Maharashtra State Electricity Distribution Co. Ltd.** ... Appellant(s)  
**Versus**  
**M.P. Power Trading Co. Ltd. & Ors.** ....Respondent(s)

**Counsel for the Appellant (s) : Mr. Abhishek Mitra**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran**  
**Mr. Anand K. Ganesan for GUVNL**

## **ORDER**

It is submitted by the learned counsel for the parties that the first installment has been paid by Madhya Pradesh to both Gujarat and Maharashtra, in turn, Gujarat handed over the amount to the Appellant and the learned counsel for the Maharashtra submits that he is handing over the said first installment to the Appellant today itself. The same is recorded.

However, an affidavit is being filed by the Appellant contending that the figures given by the Respondent are not correct as the some balance amount has to be paid to the Appellant. The learned counsel for the Maharashtra seeks some time to get it verified with his client.

Post the matter on **27.08.2012**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/vs**